

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

above.

We also direct Shri R.C.Rath, learned A.S.C. in O.A.639/98 and Ms.S.L.Patnaik, learned A.S.C. in O.A.36/99 to suitably instruct the railway authorities to ensure ^{timely} payment, in accordance with our directions above.

O.A.Nos.639/98 and 36/99 are disposed of accordingly.

Hand over copies of orders to the learned counsel for the parties.

Since Shri J.K.Jain, Dy.Chief Engineer (Con) H.Q., S.E.Railway, Bhubaneswar has not been impleaded as respondents in these two O.A.s, to whom we have given directions with regard to payment of arrears to the applicants and so on, a copy of this order be also sent to him for compliance.

MEMBER (JUDICIAL)

Vijayanthi V.
VICE-CHAIRMAN

22.2.2001

Order dated 6.7.2001

I heard Shri R.C.Rath, learned A.S.C. and Shri H.M.Dhal, learned counsel for the petitioner on H.A. 583/01, filed by the respondents. In this case, in order dated 22.2.2001, we had directed the verificant of the Counter to personally appear on 22.7.2001 at 10.30 am. It is submitted by Shri Rath and supported by the learned counsel for the petitioner that in the meantime the dues of the applicant have been paid and therefore, personal appearance of the verificant may be dispensed with. The prayer is allowed. H.A. 583/01 is disposed of accordingly.

Vice-Chairman

Member(J)
Member(J)

Free copies
of general order
dt. 22.2.2001
given to
both sides.

Arjun
S.O.(J)

Free copy of common
order dt. 22/2/2001
may be sent to
S. J. K. Jain, Dy. Chief
Engineer, S.E.Rly.,
Bhubaneswar by
regd. Post.

Arjun
S.O.

13/7/2001